

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.305**  
IB-624(ND)/2021

**IN THE MATTER OF:**

M/s. Splendor Landbase Ltd.

.... **APPLICANT/PETITIONER**

**Vs.**

Angle Infrastructure Pvt Ltd.

.... **RESPONDENT**

**SECTION**

**U/s 9 IBC code 2016**

**Order delivered on 08.11.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Siddharth Bhatli, Mr. Khyati Jain, Mr. Kashish Sandha, Advocates

For the Respondent : Mr. Nalin Kohli, Mr. Sidhartha Das, Advocates

**ORDER**

Mr. Siddharth Bhatli, Ld. Counsel appears for the Applicant/Operational Creditor. Mr. Nalin Kohli, Ld. Counsel appearing for the Corporate Debtor has submitted that the Corporate Debtor is willing to settle the matter and has offered to pay a sum of Rs. 30 Crores with a monthly installment of Rs. 50 Lakhs each to the Operational Creditor and first Installment shall be paid by end of November 2023. Ld. Counsel for the Operational Creditor has objected to the statement made by Mr. Nalin Kohli and submitted that no steps for any settlement have been taken by the Corporate Debtor so far. At this stage, Mr. Nalin Kohli, Ld. Counsel for the Corporate Debtor sought time to take instructions.

List the matter on **01.12.2023**.

**Sd/-**  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**